Mr. Speaker: Because he has become the Minister. . . .

Shri Hari Vishnu Kamath: He has been Minister for such a long time.

Mr. Speaker: He has changed the portfolio; he is in-charge of some other portfolio.

Shri Hari Vishnu Kamath: He was not appointed as the Minister exofficio.

Mr. Speaker: That is not so.

The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do appoint a member of Sabha to the Joint Committee on the Patents Bill, 1965 in the vacancy caused by the resignation of Shri T. N. Singh from the Joint Committee and communicate to this House the name of the member so appointed by Rajya Sabha."

The motion was adopted.

#### 12.44 hrs.

ORISSA LEGISLATIVE ASSEMBLY (EXTENSION OF DURATION) BILL-Contd.

Mr. Speaker: Shri Surendranath Dwivedy to continue his speech.

Shri Kapur Singh (Ludhiana): How much time is left?

Mr. Speaker: One hour is left for this.

Shri Hari Vishnu Kamath (Hoshangabad): That means, the reply will be tomorrow. At 2-30 P.M. there is the Private Members' Business.

Mr. Speaker: Yes.

Shri Surendranath Dwivedy (Kendrapara): Mr. Speaker, Sir, yesterday, I was pointing out that this measure is being introduced article 172(1) and that the Emergency provisions have been taken recourse to.

Legislative

Assembly etc. Bill

What I want to know from the Minister is-1 think, he should clarify it-if the Emergency is lifted tomorrow which is very likely, what would be the fate of this measure? That means, after six months, on the day the Emergency is revoked, this will have no effect.

He desires that the elections to the Orissa Assembly and the Parliament should be held simultaneously along with the general elections in the country which will come sometime in February, 1967.

Shri Tyagi (Dehradun): If there is Emergency, then what happens?

Shri Surendranath Dwivedy: If Emergency continues, of course, this remains in force. As I pointed out yesterday, probably the revocation of Emergency will be delayed on account of this Bill under which they are taking powers to extend the life of the Orissa Assembly. I would say, that they are now proposing to hold elections to the Orissa. Assembly along with the general elections. It is a sensible proposal. Such a proposal is welcome. But, as I pointed out, the question is, whether, to achieve this it was necessary to extend the life of the present Assembly.

In the past, as you know, in the year 1961, the elections to the Orissa Assembly which were called mid-term elections then, were held in 1961 and in June the Government came into power, they took office. In February, 1962, we had the general elections. All Opposition Parties then appro-ached the then Prime Minister, Pandit Jawaharlal Nehru. It was hot summer then and it was not an opportune time for holding the elections. The Election Commission had stated that the elections should not be

The State was under the President Rule. They also did not like the elections to be held at that time. Taking all these factors into consideration, we met Pandit Jawaharlal Nehru, the then Prime Minister, and he told us that probably they had to withhold the elections to come along with the general elections. But suddenly, because it was advantageous for Congress Party, without giving any notice, in spite of the assurance that he had given in this House that they were not going to hold the elections, they held the elections and, as it was quoted by a Member yesterday, the State Government had to incur an expenditure of about Rs. 15 lakhs for holding the elections separately and the Central Government had also to spend Rs. 15 lakhs for holding the elections to Parliament after 6-8 months. In order to avoid that expenditure, it is all right to hold elections simultaneously. But, as I said yesterday, I do not think the intentions are honest, the motives are honest, because if the Congress Party was not in such a deplorable state of affairs today, probably, they would not have agreed to extend the life of the Assembly or to hold the elections simultaneously along with the general elections.

Shri Tyagi: No, no.

Shri Surendranath Dwivedy: They know it fully well that if the election are held tomorrow, what will be the fate of the Congress Party.

Shri Tyagi: The Congress will be successful.

Shri Surendranath Dwivedy: I don't prophesy but I can say that in 1967, the people of Orissa will see to it that the Congress is reduced to such a minority that it would not be able to form a Government, even a californ Government by purchasing other Parties, as they have done in the pest.

Shri Tyagi: Impossible.

Shri Surendranath Dwivedy: What I want to suggest is this. What is the state of affairs there? It has been

pointed out, and it has been borne out by facts also, that the present Government there is incapable of running the administration of the State. Hundreds of people arc dying starvation, and that has been admitted also by the Food Minister here, because the measures that were taken were inadequate, and the State Government was incapable of taking measures to relieve the sufferings of the people quite early. All these facts are there. Because the present Government is terribly afraid of facing the people, they have even postponed the panchayati elections. The panchayati elections were to have been held this month, and that was the announcement made. . . .

Shri Rama Chandra Mallick (Jajpur): The Opposition Parties wanted the Chief Minister to postpone those Grampanchayat elections.

Shri Surendranath Dwivedy: My hon, friends do not know. They should be informed that yesterday an announcement has been made by the Orissa Government postponing the panchayati elections which were to be held in the months of May and June, and the life of the present panchayats has been extended up to November, 1966. My hon, friend does not know it perhaps.

Shri Rama Chandra Mallick: The Opposition parties had requested for the postponement of the Grampan-chayat elections at this moment. It also appeared in the press.

Shri Surendranath Dwivedy: It is all humbug to say like that; no Opposition party has suggested like that. My hon, friend does not know facts. The Opposition demanded that the elections should be held because the present panchayats have been for the eight years. there last When the difficulties were pointthat there was drought eđ out then some areas. suggested that if at all it was necessary, the panchayati elections might be suspended in those areas but in the other areas the panchayati elections should be held. I had a talk with the

Chief Minister and he had promised that he would take the consent of the Assembly in case of postponement because an insistent demand had been made in the Assembly. But after the Assembly has adjourned, perhaps they have taken some steps to postpone the panchayati elections which they did not want. But a promise assurance had been given on the floor of the House, and when I had met the Chief Minister there, then also he had promised that if at all Government wanted to postpone the panchayati elections, they would convene Assembly, amend the rules and with the consent of the Assembly they would do so. But now when Assembly has ajourned, they have taken recourse to some ordinance or some executive order by which the panchayati elections also have been postponed.

Therefore, as I have said, the present Government there is afraid of facing the people. They are afraid of elections. I do not like that should be burdened with elections too often, twice within a period or eight months. That is all right, so far as this is concerned, I do not object to that policy or to that move that we should hold the elections simultaneously along with the general elec-But this could be achieved without giving further lease of life to the present corrupt administration in the State. They are coming forward with this measure because it suits their purpose.

Then, they are speaking the emergency. But the emergency provisions should have been used, and President's rule should have invoked after August, and then in the normal course, there should have been elections in February. That have been the right and honest course for this Government to adopt. But they do not want it; they want by some means, by some subterfuge, by having recourse to these legal processes, to extend the life of the present administration, and, therefore, this measure is there before us.

I would, therefore, suggest, let the withdraw this Bill. We agree that the elections should be held simultaneously. There is no opposition to that. Let the elections be held simultaneously. But let this Bill be withdrawn, and after August year when the present Assembly would expire. let the President take over the administration. This will be salutary. As you know, there is demand in the country that in order that there may be free and fair elections, and in order that a certain political party which in office may not be in an advantageous position to utilise the governmental machinery, it will be a sound principle and convention if six months prior to the elections, the resigns from office party in power Here is an opportunity to do that. In fact, it is not even six months, but it is less than six months. And Government could have done that and withdrawn this Bill now. The Law Minister has been given charge of this Bill recently, and been handled by others I do not know whether he is replying to the debate today or tomorrow; I do not know whether he will consult his colleagues and then withdraw this Bill. But I would say this much that they will get the full support of the House and the country if after August President's rule is promulgated in Orissa.

भी भंगा (भद्रक) : घ्रष्ट्यक्ष महांदय, घाप को बहुत धन्यवाद है कि घाप ने मुझे इस पर बोलने की धाजा दी । उड़ीसा में इस समय जो मंत्रित्व चल रहा है वह घाम जनता के बोट्स से चुन कर घाया हुगा है घौर जो बर्तमान घसेम्बली है उस का जीवन घगस्त तक चाल है । हमारे विरोधी दल के लोगों ने कहा है, घौर श्री ब्रिवेदी ने भी कहा. कि जब यह घसेम्बली खरम हो जाये तो उस के टमं के खरम होने के बाद वहां

पर प्रेसीडेन्ट्स रूल कर दिया जाये। मैं उन लोगों से एक ही बात पूछना चाहता है। जब केरल के बारे में प्रेसीडेन्टस रूल करने की बात चली तो उन्होंने उस का विरोध किया सब ने कहा कि नही होना चाहिये. तो क्या ध्रपोजीशन का काम यही रह गया है कि कांग्रेस की सरकार जो कुछ करे उस का विरोध करे। मैं इस सम्बन्ध में एक ही उदाहरण देना चाहता हं। धपने ससुराल धाई तो उस की सास ने कहा तुम वहां बैठो जा कर । जब बह बैठ गई तो सास ने कक्षा कि तुम क्या मिटटी की गद्दी की तरह से बैठी हो। बह ने पूछा कि तब फिर मैं क्या करूं। तुम जाकर घर में जरा धम फिर कर काम करो। अब बहं धमने फिरने लगी तो सास ने कह कि क्या घोडी की तरह दौडती हो । वह ने कहा कि बतलाइये मैं क्या करूं। सास ने जवाब दिया कि जःकर सो जाम्रो। जब वह जाकर सो गई तो कहा कि क्या ढेंकी की माफिक सो जाती हो। मतलब यह है कि जिसकी निन्दा करनी होती है उस की हर तरह से निन्दा होती है। इसी तरह से हमारे भ्रपोजीशन वाले हैं। जब मैं इस दफह यहां भाया तो हमारे मुख्य मंत्री श्री विपाठी, मेरे साथ थे धौर श्री मल्लिक भी थे। उन्होंने कहा कि पंचायत का एलेक्शन करा दिया जाये । हम ने उनसे कहा कि कैसे करेंगे। देश में जैसी स्थिति है. खाने का प्रभाव है, लोगों का सारा काम काज पड़ा हुआ है, ऐसी हालत में धाप कैसे पंचायत के एलेक्शन करेगे। उन्होने कहा कि जो भ्रपोजीशन के लोग हैं उन के भी दिल है, उन के मन्दर भी रहम है, वह सब कुछ जानते हए कहते हैं कि निर्वाचन हो जाये तो हम निर्वाचन करने के लिये मजबुर हो जाते हैं। वह भी भादमी हैं। जब तक न समझें कि जनता किस स्थिति में है, मल्क किस स्थिति में है, तब तक हम निर्वाचन करने के लिये मजबूर हैं। जब उन्होने कहा कि एलेक्शन बन्द कर दीजिये कि जैसी चिटठी मेरे पास बाई है-

तब उन्होने पंचायत के एलेक्शन बन्द कर

मैं एक बात बतलाऊं कि पहले जो हमारे मुरूप मंत्री श्री बीज पटनायक थे उन्होने कामराज प्लैन के मताबिक रिजाईन किया था। हमारे भ्रपोजिशन कहते हैं कि उनको निकास दिया गया यह कितनी गलत बात है। श्री मित्रा जी के मरूप मंतित्व के बारे में यह बात कही गई कि उन्होने एक दफे छोडा. जब दूसरी बार जनता का पडा तब वह फिर मध्य मंत्री बने। फिर इसी के बाद उन्होंने फिर छोड़ दिया तो उन्होने सोचा कि ठीक है, मैं भी उतर जाऊं मैं भी चला जाऊं। तो वह भी चले गये देखिये सीता जी की जैसे बदनामी की गई तो राम ने लक्षमण से कहा कि तुम सीता जी को लेकर जंगल में छोड़ द्वाद्यो । लक्षमण ने कहा कि भाई, बतलाइए, धाप धगर समझते हैं कि सीता जी सचनच बसती हैं तो मैं ले जाने को तैयार हं। तो राम ने बताया :

> जानाम्यहंसीता धनवेति किन्तु लोकापवाद बसवान मतो मे । छायाहि मूमे शशिनांमलोत्येन धारोपित सुद्धि सत प्रजामिः।।

रामचन्द्र जी ने कहा कि मैं खुव जानता हूं कि सीता सती हैं, उनका कोई दोष नहीं है है लेकिन क्या करूं? जब झानी प्रजा यह कहती है कि सीता के चरित्र में कुछ सन्वेह झा चुका है, खामी झा चुकी है तो क्या जनता के पास जाकर मैं कहूं कि मेरी स्त्री सती है। यह सब मैं नहीं कह सकूंगा। तुम लेजा कर सीता को जंगल में छोड़ धाझो। तो सीता को जंगल का जीवन भोगना पड़ा। इसी तरह से मित्रा जी का कोई दोष हो नहों, जनता इसको जो कुछ भी समझे उन्होंने यह समझ कर छोड़ा कि इधर उचर हमारे भ्रपोजिशन [श्री जैना]

के लोग जो कहते हैं तो मैं गद्दी से उतर जाऊं।

धाज जो इतना कहते हैं कि कांग्रेस का शासन खराब हो गया है, कांग्रेस इतनी बदनाम हो गई है, उनको मैं चुनौती देता हुं। द्विवेदी जी जो मभी बोल रहे उनके लिये मुझे मुहस्बत है, श्रद्धा है भीर मक्ति भी है, वह भी एलेक्शन लड़कर आये होगें, पहले वह कांग्रेस में ये ग्रव कांग्रेस में नहीं हैं, मैं उनसे कहता हं कि उनको क्या उम्मीदवार मिलते हैं खड़ा करने के लिए? उन को प्रपने ऊपर इतना विश्वास है तो वह क्यों नहीं सरकार बनाते वह बना ही नहीं सकते। उनकों सरकार बनाने का कहां यह मोका भाषेगा जबकि उनको कैन्डीडेट ही मिलते खड़े करने के लिये क्योंकि उनके कपर विश्वास नहीं रहता जनता का । तो यह म्राप विचार कर लिजिए। मगर कांग्रेस प्रभी शासन में है भौर वह नहीं रहेगी तो इस स्थिति को संभालेगा कौन ? कभी इधर कहते हैं कि प्रेसीडेट का राज्य जारी किया जाय । भौर प्रेसीडेन्ट का राज्य जब केरल में होता है तो उसका विरोध करने की क्या बात है ? इधर एक बात कह देना भौर उधर दूसरी बात कहना यह क्या बात है ? उसका मतलब यही है कि यह बाहते हैं कि किसी तरह बदनाम करें।

14 hrs.

नोहिया जी ने कहा कि उस को सभा कहते हैं जिसमें सच्ची चीज बोली जाती है। सच्ची चीज बोलने के बारे में तो मन्जी ने यह कहा:

न सः सभायत्र न संति बुद्धाः न ते बुद्धाः ये न वदंति धर्मम् ।

ना सो धर्मः यत्न सत्यं नास्ति न तत् सत्यं यत् छलेनानुविधम् ।।

सभा उस को कहते हैं जिसमें बुद्धि-मान, पंडित भावनी बैठते हैं। मैं इसको सभा अरूर मानता हूं क्योंकि इसमें बड़े बड़े पंडित धादमी भी बैठे हैं। धौर वह बड़ी धच्छी बहस भी करते हैं, कभी कभी वह इधर उधर की बात भी कर देते हैं धौर गलत फहमिया फैला देते हैं।

कहा है:

न तो बुद्धाः ये न वदंति धर्मम् ।

धर्म की बात जो नहीं बोलते वह बुद्ध नहीं हैं बहु पंडित नहीं हैं। मौर

नासौ धर्मः यत्न सत्यंनास्ति . . . .

जिसमें धर्म नहीं है वह सस्य नहीं है भौर जो सत्य है, जो सच्चा सत्य है, सो सीधी बात है।

न तत् सत्य यत् छलेनानुविश्वम् ॥

जो इधर उधर टेढ़ा टुकड़ा करके बोला जाता है वह सस्य, सस्य नहीं हैं। हमारे घपोजिशन के भाई जो बोलते हैं, वह ठोक तौर पर बात नहीं कहते । उड़ीसा में औसी स्थिति है इसी स्थिति में घगर हम चलें घौर जनता के पास चल कर कहे कि निर्वाचन होगा भौर भाप लोग हमें बोट देने भाइएगा, तो वे लोग हंसी मजाक करेंगे कि जनता के जीवन पर खेल खेल रहे हैं भाप । भौर जो भ्रपोजिशन वाले यहां ऐसे कहते हैं, वही जनता के पास जाकर बदनाम करेंगें धौर उससे कहेंगे कि हम लोग नहीं चाहते थे कि इस समय इलेक्शन हो, लेकिन एलेक्शन करा रहे हैं क्योकि वह सोचते हैं कि एलेक्शन में भ्रपोजिशन वाले हार जायेगें। तो द्विवेदी जी एक बात इधर कहते हैं तो दूसरी बात उधर कहते हैं जनता के पास । मैं उनसे कहूंगा कि जो वह इधर कहते हैं वही वो उधर भी कहें। इतना कह कर मैं घापको धन्यवाद देता हं कि भापने मुझे बोलने का समय दिया।

भी फिल्ल पटनाथक (सम्बलपुर ) : मैं इस बिल का विरोध करता हूं । इस विक का विरोध मेरे पहले भी दूसरे वक्ताओं ने किया है वैधानिक दृष्टिकोण से । राजनीतिक दृष्टिकोण को बताना चाहता हं। मैं मंत्री महोदय से निवेदन करूंगा कि परसों 11 तारीख को उड़ीसा में धकाल सम्बन्धी जो बहस हुई थी इसी सदन में, उस पर जराध्यान दें। खाद्य मंत्री श्री सुब्रह्मण्यम् ने उस बहस के दरमियान दो बातों को माना था। एक तो यह कि राज्य सरकार की लापरवाही के कारण वहां की धकाल की मवस्या में बहुत खराबी मा गई है भौर दूसरी बात उन्होंने मानी थी घपनी मौनता से कि 5 सौ से ज्यादा भूखमरी की मौत उड़ीसा में हो चकी है। भव यही भाधार है जो मीजूदा सरकार वहां बैठी हुई है उसका । तो इस तरह की सरकार को यों वो 5 साल के पहले भी खत्म कर देना चाहिए लेकिन जब पांच साल पूरा भी हो गया उसके बाद तो एक मिनट भी उसको नहीं चलने देनी बाहिए।

दूसरी बात इस सम्बन्ध में श्री सुबह्यण्यम ने बुद उठायी थी उस दिन कि क्योंकि वहां मकाल की हालत है और भ्रभी भ्रकाल में लोगों को रिलीफ देना राजनीतिक लोगों का सबसे पहला फर्ज है इसलिये बाबी बागर चुनाव करेंगे तो रिलीफ का काम नहीं हो सकता तो इस सम्बन्ध में मैं जो मंत्री महोदय बैठे हुए हैं उनको तो यह बाक्बासन दे सकता है कि इस वक्त धगर धकाल के इलाकों में चुनाव करेंगे तो श्रकाल से पीड़ित लोगों को बहुत बड़ी तसल्ली होगी क्योंकि प्रापके दल की जो सरकार है उसका एक ही प्रोग्राम रह जायमा रिलीफ बांटने भौर पीड़ित सोगों को सहायता पहुंचाने का। इसीलिये इस वक्त चुनाव कराना धकाल पीड़ितों के लिए बरदान होगा, नुकसान नहीं। यह मेरी दूसरी बात है।

भौर तीसरी बात यह है कि वो सरकार पांच साल पहले बनी थी उस में कई तरह के परिवर्तन हो गये हैं। पिछले पांच साल में मुख्य मंत्री तो तीन बार बदल कये हैं। पहले बीज पटनायक थे, वह गये। उसके बाद बीरेन मिला थे, वह गये। प्रव बाद सदाणिव विपाठी साहब बैठे हुए हैं। इनकी हालत भी कोई अच्छी नहीं है। सम्बन्ध में प्रभी महताब साहब यहां बैठे हुए नहीं हैं, उनको मैं बधाई पहुंचा देना चाहता हं कि खद महताब साहब तो नहीं लेकिन उनके जो साथी हैं उड़ीसा में उन्होंने निश्चय किया है कि कांग्रेस से निकल कर मलग विरोधी दल बनायेंगे ।... (म्यवचान) . . . विधान सभा के 6 कांग्रेसी सदस्य निकल चुके हैं भीर एक भलगदल बना चके हैं। तो पांच साल पहले जिस सरकारी दल के ऊपर यह जिम्मेदारी सौंपी गई थी वह सरकारी दल इस वक्त नहीं है। उस में बनियादी परिवर्तन हो चुका है। उनमें विभाजन हो चका है। तो उसके ऊपर उसी सरकार को फिर छोड़ देना यह धच्छी बात नहीं है। में भाशा करता हं कि श्री महताब और से लोग भी जल्दी उड़ीसा में कांग्रेस से निकल धार्येंगे भौर जो धगला चुनाव होगा उसमें कांग्रेस को बिलकुल पराजित भौर बत्म करने के लिए उड़ीसा में हम लोग तैयारी कर सकेंगे ।

तो प्राप जल्दी चुनाव कराष्ट्र, मंत्री महोदय से मैं यह निवेदन करता हं। वैद्यानिक दुष्टिकोण से तो विलकुल ही यह विल नाजायज है भीर उसके साथ साथ राज-नीतिक दृष्टिकोण से भी यह बहुत जकरी हो गया है क्योंकि जिस सरकारी दल के ऊपर इस उत्तरदायित्व को सौंपा गया था बही सरकारी दल घव है नहीं। उसमें विभाजन हो चुका है। एक पुराना मुख्य मंत्री कहता ह कि कांग्रेस को हटाये बिना देश का मंगम नहीं हो सकता। दूसरापूरानामुख्य मंत्री घव कांग्रेस से निकलने वाला 🖁 । ऐखी हामत में इस सरकार को बत्म करने के हमारी जो वैद्यानिक सुविद्या भीर हमारा जो हक है उसको छीनिये मत द्वाप, उसको रहने दीजिये धौर इस जिल को बाप बापस मीजिये।

Shri U. M. Trivedi (Mandsaur): Mr. Speaker, ordinarily this Bill would have been supported by me but for the fact that shelter has been taken behind the provision of emergency exists and operates and which this Bill envisages must contiune for a further period, according to the Bill at least up to the month of August, 1966. This emergency must end, that is the desire of the House. This emergency must and, that is the desire of the encountry. This emergency has done very great harm to the country, that is not a fact which can be denied by anybody. To take advantage of this emergency and to extend this Orissa House is a traversty.

I feel that this Government of Orissa does not require any consideration whatsoever in this form that its period of life may be extended. I say so because none of them has discharged his duty as Chief Minister without fear or favour. Each one has been accused of making money at the cost of the power that has come to be vested in their hands.

The attitude of Mr. Patnaik, the first Chief Minister, did not lay down any wholesome principle of good government, and then came the picture of Mr. Biren Mitra, who took the trouble of putting his wife into business with a capital of Rs. 2,069 to make Rs. 16 lakhs in a short time-the most shameful thing for man to admit, being the Chief Minister, such a thing-and then allowing his own telephone, bearing the notorious number of 302 to be used by his wife for her business as the Orissa Agents, and then going further and allowing Hifayatulla, Private Secretary, to be the manager of her firm, and then to come before the Election Commission and to say that he has nothing to do with the business-it is such people who do not require any encouragement at the hands of this House.

I would, therefore, say that in the present circumstances the best course for the Government would have been

to dissolve this House and allow President's rule there. When we can have President's rule in Kerala why should we not have in Orissa? The influence of such people who, I should say, are a blot to the good democratic form of Government that we want to establish, is not conducive to the healthy growth of democracy in our country. I would, therefore, submit that no use must be made of these present emergency powers to continue those persons in power who do not deserve to remain in power. This gang of people must be disbanded, and if it is done, nobody will be sorry for that.

Today the establishment of a good government is necessary. It is not enough that we have secured what we used to term in those days self-government for our country. We are very far away from good government. In those days Gandhiji used to say: "I do not care for good government, want self-government". But today is a day when we can say that having now obtained. secured, self-government, it is essential that we must have good government. Swaraj is there, but swarajya is necessary. People are clamouring to have swarajya in our country. I will, therefore, say this Bill is an ill-advised Bill, the hon. Minister will do well to seek proper advice in this matter, to take stock of the whole situation. through the antecedents of the people in power, and, for the sake of for the sake of proper country and elections and to show that just and proper elections have been held-let the country at large feel that not only that we are honest, but that we do act honestly also-it is better that the President's rule is established Orissa.

Shri Ramachandra Mallick: What about Kerala?

Shri U. M. Trivedi: I do not belong to Kerala.

Shri Rama Chandra Mallick: Is he supporting President's rule in Kerala?

Shri U. M. Trivedi: I do not know whether he heard me.

Shri Hari Vishnu Kamath: He is over-zealous in a mistaken cause.

Shri U. M. Trivedi: I submit under the circumstances it would be better not to give a certificate of good government to these people. I agree with the Government's view that this is not the juncture with hardly ten mouths ahead when we will have general elections, it is not necessary that we must hold elections just now or in August, six months ahead of the schedule. I agree with this, but at the same time, I will submit that President's must be properly established there so, that the people may be free and free to think as they like and be able exercise their rights according to the dictates of their conscience and not dictated to by those persons who have not come up to the standards to which we would like to have their conduct before this House.

श्री श्रीनारायण दास (दरभंगा ) : ब्रध्यक्ष महोदय, श्रभी जो विश्वेयक सदन के सामने विचारार्थ उपस्थित है उस का मुख्य उद्देश्य यह है कि उड़ीसा में जो विधान समा है उस की धवधि धगस्त महीने में समाप्त हो रही है उसे एक वर्ष मागे बढ़ाया जाय । गवनैंमेंट का ऐसा इरादा है कि चुंकि प्रगले प्राम चुनाव नजदीक धाने वाले हैं इसलिये सरकार की सुविधा के लिए भीर वहां की जनता की सुविधा के लिए भीर वहां के प्रतिनिधियों की सुविधा के लिए भी विधान समा के चुनाव प्राम चुनाव के साथ होने चाहिएं।

ग्रभी विरोधी पक्ष के कई माननीय सदस्यों ने इस सम्बन्ध में घनेक तरह के सवाल उठाये हैं। मैं उन सब बातों में नहीं जाना चाहता। मैं बतलाना यही चाहता हं कि धयस्त महीने के चार, पांच महीने के बाद

धगले घाम चनाव होने वाले हैं घौर धाम चनाव में कितना रुपया खर्च होता है कितनी लोगों की शक्ति लगती है भौर कितने लोग परेशान होते हैं इस सब बात को भ्यान में रखते हुए मैं समझता हं कि हमारे विरोधी पक्ष के लोग भी दिल से यही चाहते होंगे कि धाम चुनावों के साथ उड़ीसा की विधान सभाके चनाव भी हो जायें। एक साथ पार्लियामेंट के भीर विधान सभा के मगर चनाव होते हैं, लोक सभा मौर विधान सभा के जब एक साथ चनाव होते हैं तो काग्रेंस पार्टी को भी ग्रीर दूसरी पार्टियों को भी सुविधा होती है चनाव के लड़ने में । हर एक जो निर्वाचनक्षेत्र है लोकसभा के लिए उस में किसी प्रान्त में 5. किसी प्रान्त में 7 भीर किसी प्रान्त में 6 विधान सभा के सबस्य खडे होते हैं तब चनाव लडे जाते हैं। इसलिये जब यह चनाव परस्पर विधान सभा भौर लोक सभा के एक साथ होते हैं तो उससे सभों को सुविधा होती है, मरकार को भी सुविधा होती है धौर जो हमारा चनाव घायोग है उस को भी सुविधाहोती है। इसी क्याल से मैं समझता हं कि सरकार ने यह विधेयक उपस्थित किया। उडीसाविधान सभाकी घवधि जो घगस्त में खत्म होने वाली है उसे एक वर्ष तक बढा दिया जाय भीर यह तभी संभव हथा है इसे दर्भाग्य समझा जाय या सौभाग्य समझिये कि सभी हमारे देश में यह संकटकालीन स्थिति घी घोषणा जारी है। संविधान में एक ही धारा है कि चगर इमरजेंसी है तब पालियामेंट किसी विधान सभा की घवधि को या संमद की घवधि को हम बढ़ा सकते हैं। भगर यह इमरजेंसी न होती तो ऐसा नहीं किया जा सकता था। ग्रव इमरजेंसी उचित है या ग्रनचित है उस पर काफी बहस हो चुकी है लेकिन इमरजेंसी घभी कायम है घौर यह घगस्त तक इमरजेंसी कायम रहने वाली है इतना तो विश्वाम होता है भीर ऐसी हालत में में समझता हं कि कोई भी हर तरी हे से

# [श्री श्रीनारायण दास]

सोचने वाला कोई भी सदस्य सरकार का जो प्रस्ताव है उस का समर्थन कर सकता है ग्रौर करना चाहिए । विरोधी पक्ष की तरफ से यह सवाल उठाया गया है कि चुंकि मार्गे माम चनाव माने वाले हैं भौर चंकि उडीसा की सरकार खराब है, उसके हाथ में चनाव के समय राज्य का कार्य-सचालन नहीं रहना चाहिए, इस लिये भ्रगस्त तक तो वहां पर विधान सभा है ही, उसके बाद वहा पर राप्ट्रपति का शासन लाग कर देना चाहिए। मुझेयह देख कर ग्राक्चर्य होता है कि एक जगह--केरल में---जब राष्ट्रपति का शासन लाग किया जाता है, तो विरोधी पक्ष के सब सदस्य उस का विरोध करते हैं ग्रीर कहते हैं कि वहां पर राष्ट्रपति का शासन खराब है, वहां पर जनता का शासन होना चाहिए, लेकिन दूसरी जगह-उडीसा में--जब जनता द्वारा निर्वाचित विधान सभा कायम है भौर जनता ढ़ारा चनी हुई सरकार काम चला रही है, बहां पर विरोधी पक्ष की स्रोर से राष्ट्रपति के शासन की मांग की जारती है।

कुछ मानतीय सदस्यों ने उड़ीसा के पिठले गुरूप मंत्री का जिक किया । मैं निवेदन करना चाहता हूं कि उन के खिलाफ़ कई तरह के प्रभियोग लगाए गये थे । वे प्रभियोग सही थे या गलत, लेकिन उन्होंने इस्तीफ़ा दे दिया । इस समय वहां पर जनता द्वारा निर्वाचित सदस्यों में जिस पार्टी का बहुमत है, उस के नेता के हाथ में विधान सभा थ्रीर राज्य सभा का संचालन हैं । इस के बावजूद धगर विरोधी पक्ष के माननीय सदस्य यह कहते हैं कि वहां पर राष्ट्रपति का शासन लागू किया जाना चाहिए, तो यह कोई तर्कसंगत बात नहीं है ।

भी किसन पटनायक : बहां चुनाव कराया जाये : श्री श्रीमारायक बास: जहां तक चुनाव का सम्बन्ध है, मैं समझता हूं कि सरकार उस के लिए तैयार है, लेकिन माननीय सदस्य ही वहां पर चुनाव कराने के लिए तैयार नहीं होंगे, इस लिये कि जैसा कि मैंने भ्रभी कहा है, लोक सभा भौर विधान सभा के चुनाव एक-साथ कराना न केवल कांग्रेस के लिए फ़ायदेमन्द है, बल्कि विरोधी पक्ष के लिए भी फ़ायदेमन्द होता है। इस सम्बन्ध में सरकार की भालोचना करना उचित नहीं जान पड़ता है। इस लिये मैं समझता है कह उड़ीसा की जनता के लिए भी भ्रच्छा है।

16702

इस समय उडीसा में धकाल पड़ा हथा है भीर लोगों को कई तरह की तक्लीफ़ों का सामना करना पढ रहा है। हो सकता है कि उन में से कुछ तक्लीफें ऐसी हों, जिनका निवारण वहां की सरकार कर सकती थी, लेकिन नहीं कर सकी है। उस में मैं नहीं जाना चाहता हुं। लेकिन यह स्पष्ट है कि उड़ीसा में घकाल पड़ा हमा है, वहां के लोगों को श्रन्न के श्रभाव का सामना करना पड़ रहा है, वहां पर बीमारियां फैलने की सम्भावना है और कई तरह की ग्रौर कठिनाइयां भी वहां पर हैं स्थिति में वहां पर चनाव कराना भौर राजनीतिक पार्टियों का चुनाव के दंगल में कुद पड़ना, जो कि जनता की सेवा करने का दावा करती है, भौर इस प्रकार जनता की सेवा से मुंह मोड़ लेना जनता के स्रोर देश के हित में नहीं होगा।

इस लिये उड़ीसा की वर्तमान स्थिति वें यह धावश्यक है कि वहां पर धभी कोई चुनाव न हो। धाज धावश्यकता इस बात की है कि सभी लोग, चाहे वे किसी भी दक्ष के हों, बनता की तकलीक को दूर करने के काम में लग जायें। सरकार का भी यह कर्तव्य है कि वह घम से, स्पये से धौर काम शुरू करके उन की प्रधिक से प्रथिक सहायता करें। पांच छः महीने की बात है। प्रगली फरवरी में प्राम चुनाव होने वाल हैं। जितने माननीय सदस्य यहां पर है, वे सब चुनाव के दंगल में लड़ने के लिए तैयार हैं। जनता का क्या निर्णय होगा जनता किस दलका समर्थन करती है— कांग्रेस का या विरोधी पक्ष का यह चुनाव में प्रकट हो जायेगा।

इन शब्दों के साथ मैं उस विवेसक का दूदय से समर्थन करता हूं, जो विधि मंत्री ने सदन के विचारार्थ रखा है भौर में समझता हूं कि दूसरे माननीय सदस्य भी उस का दूदय से समर्थन करते हैं।

भी हुकम चन्य कछवाय (देवास) : ग्रष्यक्ष महोदय, मै घापकी व्यवस्था चाहता हूं। हाउस में गणपूर्ति नहीं हैं।

Shri S. Kandappan (Tiruchengode): Sir, this Bill seeks to give a fresh lease of life to the legislative assembly Orissa thereby assuring one more year for the admittedly rotten government that is ruling there. The Government is bringing in a measure which obnoxious and which does away with even the semblence of any sanctity that is still left with our Constitution. I say this because it has been stated even in the Bill itself that they are relying on article 172 for this measure. Article 172 says:

> Every legislative Assembly of every State, unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as a dissolution of the assembly:

> Provided that the said period may, while a Proclamation of Emergency is in operation, be extended by Parliament by law for a period not exceeding one year at a time and not extending in any case beyond a period of six months after

the Proclamation has ceased to operate.".

It is very strange that a measure of this nature should be taken recourse to. It is rather not in the spirit in which this article is intended.

Another thing is that, it has appeared in the papers, the Government is restrict the emergency and going to only to the strategic areas the DIR and in that case, I do not know what would happen to this Bill. Perhaps the Government may think of bringing in a constitutional amendment. Or, I do not know what they will resort to. Those who advocate and support this measure have advanced two reasons. First, they said that we would be unnecessarily involving a lot of expenditure which we can make use in uplifting the people. This is a flimsy argument. We know how thrifty the Government is, what kind of government it is and how they had proceeded to hold the elections previously in Orrisa when it suited them. Another reason advanced by the supporters of Bill is that the situation in Orrisa is not suitable for holding elections there. It may be so. For the sake of argument I am prepared to concede that the situation in Orissa may not be propitious or favourable for holding the elections there but that does not mean that we should give a new lease of life to that legislature. I would rather welcome if the government dissolves the Assembly there and appoints a Governor to take hold of the situation there. The Government should ponder over this matter. In fact a suggestion has been made by the other Members too of who preceded me to this effect. I say this for two reasons. Firstly, it had been admitted during the discussions on the food situation in Orissa two days back that administration there was not able to cope with the situation. In responsible Members even people, from Orrisa have testified fact that the administrative machinery has failed miserable to cope up with the emergent situation there. means that the Government that controis the administration

## [Shri S. Kandappan]

capable of tackling the predicament in which the Orissa State is at present placed. It is precisely because of this reason that I should ask the Government that they should immediately post a Governor who has got the administrative methods and knowledge and who is well-experienced in administrative matters, so that he may take things there in his hand.

Another reason is this; it has been stated during the debate here that the ruling party there is trying to tamper with the situation and trying to exploit the situation for its own party purposes. If the Government is dissolved and if there is a Governor appointed to take up the administration there, it would be better for all parties concerned; they would all be able to co-operate and it would meet the situation in a better way than allowing the Government to continue.

I am not going to plead for elections there. I would rather strongly plead that the Government should not be better to appoint a Governor in Orissa at the present juncture to take over the administration and be in charge of the affairs there till the situation improves and normalcy restored.

The Minister of Law (Shri G. S. Pathak): Sir, I am grateful to the hon. Members who have participated in this debate.

Mr. Speaker: He may continue tomorrow. The House will now take up non-official business.

#### 14.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

#### EIGHTY-NINTH REPORT

Shri Shree Narayan Das (Darbhanga): I beg to move:

"That this House agrees with the Eighty-ninth Report of the Committee on Private Members'
Bills and Resolutions presented
to the House on the 11th May,
1966."

### Mr. Speaker: The question is:

"That this House agrees with the Eighty-ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 11th May, 1966."

The motion was adopted.

#### 14.32 hrs.

# CONSTITUTION (AMENDMENT) BILL

(Amendment of the Eighth Schedule)

Shri Abdul Ghani Goni (Jammu and Kashmir): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

#### Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Abdul Ghani Goni: I introduce the Bill.

## 14.33 hrs.

# CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 51)

Shri Hari Vishnu Kamath: (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

# Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II section 2, dated 13-5-66.